

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.157
TO BE ANSWERED ON 16.11.2016

Corporate Disputes

157. SHRI NISHIKANT DUBEY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken note of the delay in litigation process and disposal of cases related to corporate disputes;
- (b) if so, the details thereof and the steps taken therefor;
- (c) whether the Government plans to set up special courts for corporate cases in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)

(a) to (d): Information is being collected and will be laid on the Table of the House.